

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 603**  
**Appeal-174/252/ND/2023**

**IN THE MATTER OF:**  
**ACIT, Circle 22(2), New Delhi**

**...APPELLANT**

**Vs.**

**ROC and Ors. (M/S. Swarna Technofab  
Trading (P) Ltd.)**

**...RESPONDENT**

**Section**  
**U/s 252**

**Order delivered on 04.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Appellant/IT Department**

**:Adv Puneet Rai, SSC along with  
Adv Nikhil Jain, Adv.**

**For the RoC**

**:Adv Aakash Sharma**

**ORDER**

Ld. Counsel on behalf of the Appellant is present and sought time to file Assessment Order and Demand Notice. Time prayed for is granted. Ld. Counsel on behalf of the RoC is present. List the matter on **29.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**